

24 of the Supreme Court Judges (Conditions of Service) Act, 1958, a copy each of the following Notifications of the Ministry of Home Affairs:—

I. Notification No. 15/6/58-Judl. I, dated the 4th August, 1959, publishing the Supreme Court Judges Rules, 1959.

II. Notification No. 12/19/56-Judl. I, dated the 14th July, 1959, publishing the Supreme Court Judges (Travelling Allowance) Rules, 1959.

[Placed in Library. See No. LT-1579/59 for (I) and (II).]

BOMBAY SECONDARY SCHOOL CERTIFICATE EXAMINATION BOARD (RECONSTITUTION) ORDER, 1959

SHRI B. N. DATAR: Sir, I further beg to lay on the Table, under Sub-section (5) of section 4 of the Inter-State Corporations Act, 1957, a copy of the Ministry of Home Affairs Notification G. S. R. No. 913, dated the 31st July, 1959, publishing the Bombay Secondary School Certificate Examination Board (Reconstitution) Order, 1959. [Placed in Library. See No. LT-1580/59.]

I. AMENDMENTS IN ALL INDIA SERVICES (DEATH-CUM-RETIREMENT BENEFITS) RULES, 1958

II. ALL INDIA SERVICES (CONDUCT) RULES, 1954

SHRI B. N. DATAR: I further beg to lay on the Table, under sub-section (2) of section 3 of the All India Services Act, 1951, a copy each of the following Notifications of the Ministry of Home Affairs:—

I. Notification G. S. R. No. 957, dated the 13th August, 1959, publishing certain amendments in the All India Services (Death-cum-Retirement Benefits) Rules, 1958.

II. Notification G. S. R. No. 958, dated the 17th August, 1959, publishing an amendment in

the All India Services (Conduct) Rules, 1954.

[Placed in Library. See No. LT-1581/59 for (I) and (II).]

AMENDMENT IN THE MEDICINAL AND TOILET PREPARATIONS (EXCISE DUTIES) RULES, 1956

DR. B. GOPALA REDDI: Sir, on behalf of Shri Bhagat, I beg to lay on the Table, under sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955, a copy of the Ministry of Finance (Department of Revenue) Notification G. S. R. No. 938, dated the 15th August, 1959, publishing an amendment in the Medicinal and Toilet Preparations (Excise Duties) Rules, 1956. [Placed in Library. See No. LT-1583/59.]

AMENDMENTS IN THE PUBLIC DEBT RULES, 1946

DR. B. GOPALA REDDI: Sir, I further beg to lay on the Table, under sub-section (3) of section 28 of the public Debt Act, 1944, a copy of the Ministry of Finance (Department of Economic Affairs) Notification G. S. R. No. 937, dated the 7th August, 1959, publishing certain amendments in the Public Debt Rules, 1946. [Placed in Library. See No. LT-1590/59.]

MESSAGE FROM THE LOK SABHA

THE KERALA APPROPRIATION BILL, 1959

SECRETARY: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha:—

“In accordance with the provisions of Rule 96 of the Rules of procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Kerala Appropriation Bill, 1959, as passed by Lok Sabha at its sitting held on the 1st September, 1959.